

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

LOK SABHA

**UNSTARRED QUESTION NO.4433
ANSWERED ON 19.03.2026**

BHAKRA BEAS MANAGEMENT BOARD RULES, 1974

†4433. SHRI KULDEEP INDORA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government is aware that despite Rajasthan having over 52 percent share in the surplus water of Ravi-beas, no Rajasthan cadre officer has been appointed to the post of Member Irrigation or Secretary in the Bhakra Beas Management Board (BBMB) so far, if so, the details thereof;
- (b) the current status of the amendments to the Bhakra Beas Management Board Rules, 1974 notified on 23 February 2022 and the provisions made therein to ensure appointment of Rajasthan cadre officers as Member or Secretary;
- (c) whether any Rajasthan State cadre officer has been considered or appointed to any important post in BBMB after the amendments in the rules in 2022, if so, the details thereof; and
- (d) if not, the reasons therefor and the steps being taken by the Ministry to ensure adequate representation of Rajasthan?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a), (c) & (d): As per section 79(2) of the Punjab Reorganisation Act 1966, Bhakra Beas Management Board (BBMB) consists of a whole-time Chairman and two whole-time members to be appointed by the Central Government, a representative each of the Governments of the States of Punjab, Haryana, Rajasthan and Himachal Pradesh, to be nominated by the respective Government, and two representatives of the Central Government to be nominated by that Government. Hence, all states including the state of Rajasthan have representation in the Board.

The officers from the State of Rajasthan serving in BBMB have held the post of Secretary in BBMB from time to time. At present, an officer from Water Resources Department, Government of Rajasthan, working in BBMB as Chief Engineer has been holding the additional charge of Secretary, BBMB since 01 May, 2025.

(b) : The Bhakra Beas Management Board (Amendment) Rules, 2022, notified on 23rd February, 2022, were amended incorporating selection criteria for the appointment of Chairman, BBMB and notified on 13th February, 2023. Further, the revised method of recruitment for whole time members is currently under process in the Ministry post consultations with BBMB and its partner States.
